

has also enacted the Mental Healthcare Act, 2017, which came into force w.e.f. 29/05/2018. The Act aims at protection and promotion of the rights of persons with mental illness during the delivery of health care in institutions and in the community. It also ensures health care, treatment and rehabilitation of persons with mental illness within a rights based framework to achieve the greatest public health good.

(b) During 2018-19, the total budget allocation for Central Mental Health Institutions and NMHP was Rs. 599.76 cr, out of which a total of Rs. 545.65 cr have been spent.

(c) To generate awareness among masses about mental illnesses Information, Education and Communication (IEC) activities are an integral part of the NMHP. At the District level, funds upto Rs. 4 lakh per annum are provided to each District under the DMHP under the Non-communicable Diseases flexi-pool of National Health Mission for IEC and awareness generation activities in the community, schools, workplaces, with community involvement. Under the DMHP various IEC activities such as awareness messages in local newspapers and radio, street plays, wall paintings etc. are undertaken by the States/UTs.

(d) As per the guidelines for implementation of DMHP, funds upto Rs. 12 lakhs per annum are provided to each district supported under the programme for targeted interventions with the following objectives:

- i. To provide class teachers with facilitative skill to promote life skill among their students.
- ii. To provide the class teachers with knowledge and skills to identify emotional conduct, scholastic and substance use problems in their students.
- iii. To provide class teachers with a system of referral for students with psychological problems to the District Mental Health Team for inputs and treatment.
- iv. To involve other stakeholders like parents, community leaders to enhance development of adolescents etc.

Banning sale of loose cigarettes

289. SHRI DEREK O'BRIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is planning to ban sale of loose cigarettes as a preventive measure, if so, the details thereof; and

(b) whether Government is considering increasing the legal age of consumption of tobacco products from 18 to 21 years, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) No such proposal is under consideration at present. However, Section 7 of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA, 2003) provides that no person shall produce, supply or distribute cigarettes, unless every package of cigarettes bears on its label, the specified warning.

Jansankhya Sthirata Kosh

290. DR. VIKAS MAHATME : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Jansankhya Sthirata Kosh (National Population Stabilisation Fund) set up by Government almost an year back in successful;

(b) if so, the success achieved in this regard; and

(c) the steps taken by Government for sustainable population growth and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY) : (a) and (b) Jansankhya Sthirata Kosh (JSK), an autonomous body under Ministry of Health and Family Welfare, implemented the following schemes:

(1) Perna Scheme (for delaying marriage, childbirth and spacing),

(2) Santushti Scheme (Public Private Partnership for sterilization services), and

(3) National Helpline (for information on family planning).

The JSK has been discontinued on 08/02/2019 *vide* the cabinet decision on 07.02.2018 and various schemes for population control are being supported under National Health Mission;

(c) Details of steps taken by Government to control population growth are placed in Statement.